

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 104**  
**CP/236/ND/2022**  
**New CA/28/ND/2024**

**IN THE MATTER OF:**

Mr. Sanjay Sawhney	...	Applicant
Versus		
M/s. Seagull Buildwell Private Limited & Ors.	...	Respondent

**Under Sec.241(1), Sec.242(4), Sec. 244(1), Sec. 245**

**Order delivered on 01.02.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Gaurav Mittra, Ms. Ranjan Roy Gawai, Mr. Pervinder, Mr. Shikher, Adv. in New CA/28/ND/2024
For the Respondent	: Mr. Rohit Gandhi for R-1

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

**New CA/28/ND/2024:-**

Learned Counsel for the Applicant is present in CA-28/ND/2024. Learned Counsel for the Respondent is also present and seeks time to file reply. Permission granted to file reply within a period of one week. In the meantime, both the parties submitted before this Tribunal that order passed with regard to conduct of the Board meetings, both the parties requested this Tribunal to permit them to conduct the Board meetings. In view of the joint submissions, permission granted to the Respondent Company to conduct the Board meetings. List on **27.02.2024** for arguments.

**S/d-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**S/d/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**